## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3798 ANSWERED ON:25.08.2011 VIOLATION OF COMPANIES ACT Mahtab Shri Bhartruhari

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of prosecution initiated by the Government on the errant companies which have violated the Companies Act, 1956 during each of the last three years;

(b) the progress of the cases filed thereon;

(c) whether the Government has approached the Company Law Board with regard to the pending cases of violation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

## Answer

## THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b) Number of prosecutions filed for the violations of the provisions of the Companies Act, 1956 and disposed of during last three years are as under:-

Year No of cases

Filed Disposed of

2007-08 17080 6993 2008-09 13971 10506 2009-10 9021 7647

The cases which are pending in various Magisterial Courts in the Country are at different stages, such as, filing of reply by the respondents, examination of witnesses etc. It is an ongoing process of the trials before the courts.

(c) to (e) No, Madam. The violations are in the nature of 'economic offences' which lie in the jurisdiction of Magisterial Courts and not the Company Law Board